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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 3566/2014, CRL.M.A. 351/2016, CRL.M.A. 33222/2018 and CRL.M.A. 33225/2018 URAVASHI FAKAY Petitioner

> Through: Mr. Pramod Kumar Dubey, Senior Advocate with Mr. Shiv Chopra, Advocate.

Versus

STATE OF NCT OF DELHI AND ANR. Respondents

- Through: Mr. Utkarsh, APP for the State with Mr. Rupesh Raj, PS: Ashok Vihar. Mr. Tarun Khanna, Advocate for R-2. + CRL.M.C. 3567/2014, CRL.M.A. 33221/2018, CRL.M.A. 33226/2018 and CRL.M.A. 11077/2019 SUNIL FAKAY Petitioner
 - Through: Mr. Pramod Kumar Dubey, Senior Advocate with Mr. Shiv Chopra, Advocate.

Versus

STATE OF NCT OF DELHI AND ANR. Respondents

Through: Mr. Utkarsh, APP for the State with Mr. Rupesh Raj, PS: Ashok Vihar. Mr. Tarun Khanna, Advocate for R-2.

CORAM: HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

<u>ORDER</u> 23.09.2022

CRL.M.A. 11396/2019 in CRL.M.C. 3567/2014

- 1. Allowed, subject to all just exceptions.
- 2. The application is disposed of.

This is a digitally signed order.

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The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 06/07/2025 at 08:52:11





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<u>CRL.M.C. 3566/2014, CRL.M.A. 351/2016, CRL.M.A. 33222/2018 and CRL.M.A. 33225/2018</u> <u>CRL.M.C. 3567/2014, CRL.M.A. 33221/2018, CRL.M.A. 33226/2018</u> <u>and CRL.M.A. 11077/2019</u>

1. Shri Pramod Kumar Dubey, learned senior counsel appearing on behalf of the petitioners submits that he has already filed list of dates and written synopsis.

2. A copy of the same has also been handed over to learned counsel appearing on behalf of the respondent No.2.

3. Learned counsel appearing on behalf of the respondent No.2 also submits that he has also filed his written synopsis yesterday *vide* dairy No.1595378/2022.

- 4. The Registry is directed to place the same on record.
- 5. List on 05.12.2022.
- 6. Interim order(s) to continue till then.

SEPTEMBER 23, 2022/p

This is a digitally signed order.

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PURUSHAINDRA KUMAR KAURAV, J